



## **The Factories (Odisha Amendment) Act, 2020**

Act No. 13 of 2022

### **Keywords:**

To amend the Factories Act, 1948 in its application to the state of Odisha

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# THE FACTORIES (ODISHA AMENDMENT) ACT, 2020

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# The Odisha Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 3112, CUTTACK, MONDAY, OCTOBER 31, 2022 / KARTIKA 9, 1944

LAW DEPARTMENT

NOTIFICATION

The 31st October, 2022

No.11845-I-Legis-47/2020/L.—The following Act of the Odisha Legislative Assembly having been assented to by the President on the 28th October, 2022 is hereby published for general information.

**ODISHA ACT 13 OF 2022**

**THE FACTORIES (ODISHA AMENDMENT) ACT, 2020**

AN

ACT

TO AMEND THE FACTORIES ACT, 1948 IN ITS APPLICATION TO THE  
STATE OF ODISHA.

BE It enacted by the Legislature of the State of Odisha in the Seventy-first Year of the Republic of India as follows: —

Short title and  
Commencement.

1. (1) This Act may be called the Factories (Odisha Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 21st October, 2020.

Amendment of  
section 2.

2. In the Factories Act, 1948 in its application to the State of Odisha (hereinafter referred to as the principal Act), in section 2, in clause (m),—

(i) in sub-clause (i), for the words “ten or more workers”, the words “twenty or more workers” shall be substituted; and

(ii) in sub-clause (ii), for the words “twenty or more workers”, the words “forty or more workers” shall be substituted.

Act 63 of  
1948.

Insertion of  
new section 5A .

**3.** In the principal Act, after section 5, the following section shall be inserted, namely: —

“Power to exempt  
in public interest.

5-A. Where the State Government is satisfied in the public interest that it is necessary to create more economic activities and employment opportunities, it may, by notification in the official Gazette, exempt, subject to such conditions as it may think fit, any new factory or class or description of new factories which are established and whose commercial production start, from all or any of the provisions of this Act for a period of one thousand days from the date on which such commercial production start.

*Explanation* — For the purposes of this section, the expression “new factory or class or description of new factories” means such factory or class or description of factories which are established and whose commercial production start within a period of one thousand days after 21<sup>st</sup> October, 2020.

Amendment of  
section 65.

**4.** In the principal Act, in section 65, in clause (iv) of sub-section (3), for the words “shall not exceed seventy-five”, the words “shall not exceed one hundred and fifteen” shall be substituted.

Amendment of  
section 66.

**5.** In the principal Act, in section 66, in sub-section (1), in clause (b), for the existing proviso, the following proviso shall be substituted, namely:—

“Provided that the State Government may, by notification, allow women workers to work with their consent even between the hours of 7.00 P.M. and 6.00 A.M. in any factory, if the State Government is satisfied that the factory has taken adequate safety, security, welfare measures and such safeguards as notified by the State Government, from time to time.”

Amendment of  
section 79.

**6.** In the principal Act, in section 79, in sub-section (1),—

(a) for the figure and word “240 days”, the figure and word “180 days” shall be substituted; and

(b) in Explanation 1, in the long line, for the figure and word “240 days”, the figure and word “180 days” shall be substituted.

Amendment of  
section 85.

7. In the principal Act, in section 85, in sub-section (1), in clause (i), for the words "less than ten, if working with the aid of power and less than twenty if working without the aid of power" the words "less than twenty, if working with the aid of power and less than forty if working without the aid of power" shall be substituted.

Insertion of new  
section 92-A .

8. In the principal Act, after section 92, the following section shall be inserted, namely: —

"Compounding of  
Offences.

92-A. (1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, any offence punishable under this Act, not being an offence punishable with imprisonment only, or with imprisonment and also with fine, may, on an application of the accused, either before or after the institution of any prosecution, be compoundable for a sum of fifty per cent of the maximum fine provided for such offence and in such manner as may be prescribed by the State Government, by such Officer, as the State Government may, by notification, specify in this behalf :

Act 2 of  
1974.

Provided that the composition of an offence under this section shall have the effect of an acquittal of the accused with whom the offence has been compounded.

(2) Nothing contained in sub-section (1) shall apply to an offence committed by a person for the second or subsequent time within a period of five years from the date of commission of such offence,

(a) which was earlier compounded; or

(b) for which such person was earlier convicted.

(3) Any person who fails to comply with an order made by the officer referred to in sub-section (1), shall be liable to pay a sum equivalent to twenty percent of the maximum fine provided for the offence, in addition to such fine."

Repeal and  
Savings.

9. (1) The Factories (Odisha Amendment) Ordinance, 2020 is hereby repealed.

(2) Notwithstanding the repeal under sub section (1), anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act.

Odisha  
Ordinance  
No. 14 of  
2020.

By Order of the Governor  
SATYAPIRA MISHRA  
Principal Secretary to Government-(I/c)